

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR DR. K. ARUL

Petition(s) for Special Leave to Appeal (C) No(s).  
34626-34627/2015

RAJINDER SINGH AND ORS.

Petitioner(s)

VERSUS

LAND ACQUISITION COLLECTOR AND ANR  
(with office report)

Respondent(s)

WITH

SLP(C) No. 34669-34670/2015  
(With Office Report)SLP(C) No. 346/2016  
(With Office Report)

Date : 31/03/2016 These petitions were called on for hearing today.

For Petitioner(s)

Mr J.P.Singh, Adv.  
Mr. R. C. Kaushik, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

As per office report, for both respondents in all the matters steps to be taken for effecting service. Be taken within four weeks time. Dasti is permitted. Notices accordingly be issued.

However, in SLP(C) No.346/2016, ld. Counsel, Mr Y. Lokesh appearing on behalf of Mr Sureshan P, Advocate-on-record undertakes to file vakalatnama for both respondents. Be filed within two weeks time.

List again on 3.5.2016.

(DR. K. ARUL)  
Registrar